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BEFORE THE NATIONAL GREEN
TRIBUNAL, NEW DELHI

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IN

**SHORT COUNTER AFFIDAVIT ON BEHALF OF
STATE ENVIRONMENT IMPACT ASSESSMENT**

AUTHORITY

(Respondent No. 7)

IN

Miscellaneous Application No.31 of 2024

In

Original Application No. 442/2022

Junaid Ayubi

Applicant

Versus

State of Uttarakhand and Ors.

Respondents

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Dated: 22nd February 2025

Dr. Aman Rab
Advocate
(Counsel for the respondent no. 7)

BEFORE THE NATIONAL GREEN TRIBUNAL NEW DELHI
616
SHORT COUNTER AFFIDAVIT ON BEHALF OF STATE ENVIRONMENT IMPACT ASSESSMENT

AUTHORITY
(Respondent No. 7)

IN
Miscellaneous Application No.31 of 2024
In
Original Application No. 442/2022



Junaid Ayubi

Applicant

Versus

State of Uttarakhand and Ors.

Respondents

Affidavit of Shri Amulya Ratan Sinha, aged about 68 years, S/o Dr. Brij Kishor Sinha presently posted as Chairman, SEIAA, Paryavaran Bhawan, IT Park, Dehradun.

Deponent



I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

- 1) That the deponent is presently posted as the Chairman, State Environment Impact Assessment Authority Uttarakhand and is competent to sign and swear the instant affidavit. It is pertinent to bring it on record that the authority has been reconstituted by Government of India vide notification no. CG-DL-E-06102022-

AP Sinha

239372 dated 04.11.2022 and the deponent is submitting the reply on the basis of records available in the office of SEIAA.

- 2) That the deponent has gone through the contents of the above-noted Misc. Application (hereinafter referred to as 'the said Application') along with the affidavit and annexures filed by the applicant and has fully understood the contents thereof and is in a position to reply to the same.
- 3) That it is also pertinent to mention that the applicant (Private Contractor) filed a Civil Appeal No. 4287/2023, Mukesh Joshi Vs. State of Uttarakhand before the Hon'ble Supreme Court of India. Thereafter, State of Uttarakhand also filed a Civil Appeal No. 005041-005044/2023, The State of Uttarakhand Vs. Junaid Ayubi. The Hon'ble Supreme Court vide common order dated 07.08.2023 was pleased to dispose the aforesaid appeals as under:

"..... CIVIL APPEAL NO. /2023(@ Diary No(s). 22038/2023) Delay condoned. The learned Senior Counsel appearing for the State pointed out that the State will take steps to transfer environmental clearance to the appellant in Civil Appeal No.4287 of 2023. We, therefore, dispose of the appeal with liberty to take steps accordingly. Pending applications, if any, also stand disposed of.

CIVIL APPEAL NO. 4287/2023 Learned Senior Counsel appearing for the appellant seeks 2 permission to withdraw the appeal as he wants to avail the remedy reserved by the Tribunal in terms of paragraph 16 of the impugned judgment. To enable

A.S.M.L.



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him to avail the remedy, the appeal is disposed of as withdrawn. We make it clear as far as the issue of compensation is concerned, if an adverse order is passed by the Tribunal, the appellant can always challenge the same in accordance with law. As and when Environmental Clearance is transferred in the name of the appellant, it will be open for the appellant to apply for modification of the impugned judgment."

- 4) That in furtherance of the order dated 07.08.2023 passed by the Hon'ble Supreme Court, the answering respondent SEIAA vide Letter bearing EC No. 136-01(67)/2023, dated 22.11.2023 transferred the Environmental Clearance in favour of Shri Vinod Negi under section 11 of EIA Notification 2006. The said letter mentions as, "The above Environmental Clearance shall be transferred from M/s Garhwal Mandal Vikas Nigam (GMVN) Limited, 74-1, Rajpur Road, Dehradun, Uttarakhand to Shri Vinod Negi s/o Shri N.S Negi, House no.-96, Village/P.O.-Mayali, Tehsil & District- Rudraprayag., for the validity period of original EC and with same terms and conditions.". In this connection, a copy of the letter dated 22.11.2023 is being marked and annexed as ANNEXURE NO.1 to this Affidavit.
- 5) That the deponent craves liberty of the Hon'ble Tribunal to raise further detailed submissions or file additional/ de-tailed affidavit at later stage if and when required.

Handwritten Signature
Deponent



Verification: -

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I, Amulya Ratan Sinha, do hereby solemnly affirm and verify on oath that the contents of the above affidavit in paragraph nos. 1 (partly), 2 and 5 are true to my personal knowledge and those in paragraph nos. 1 (partly), 3 and 4 are based on the perusal of records. Nothing material has been concealed and no part of it is untrue. So, help me God.

A.P. Sinha
Deponent

I, Deepak Dobhal, Advocate, do hereby identify Amulya Ratan Sinha from his Aadhar Card No. 5029 0760 5399 who has produced the records of the case before me and I am satisfied that he is the same person as alleged.

Deepak
Deepak Dobhal
Advocate
UK 131/2024

Solemnly affirmed before me on this 22 day of February 2025 at Dehradun at about 3:30 AM/PM by the deponent who has been identified by the aforesaid person.

I have satisfied myself by examining the deponent who understood the contents of this affidavit.

The person has signed in my presence on the affidavit.



Notary

A.P. Sinha

Affidavit is sworn before me by
Amulya Ratan Sinha
is interested in: Deepak Dobhal
Dehradun on: 22/2/2025
K.M. URMILA BHATIA
Advocate & NOTARY, Dehradun

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राष्ट्रीय स्तर पर्यावरण समाचार निर्वारण
प्रतिकारण, उल्लासखण्ड, "गौरीदेवी पर्यावरण
भवन, पृथ्वी तल, 46-बी, आई.टी. पार्क,
सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com



STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY (UTTARAKHAND)

State Level Environment Impact
Assessment Authority, "Gauradevi
Paryavaran Bhawan, Third Floor, 46-B
I.T. Park, Sahasradhara Road,
Dehradun"
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

E.C.No- 136 01(67)/2023

Dated- 22 -11-2023

To

Shri Vinod Negi S/o Shri N. S. Negi,
House No. -96, Village/P.O.-Mayali, Tehsil & District-Rudraprayag.

Sub- Regarding the transfer of the title of Environmental Clearance to Shri Vinod Negi s/o Shri N. S. Negi from M/s Garhwal Mandal Vikas Nigam (GMVN) Limited, 74-1/1, Rajpur Road, Dehradun, Uttarakhand for extraction of Sand Bajri and Boulder (Minor Mineral) at Village- Dhakrani & Gangbhewa, Tehsil- Vikasnagar, District- Dehradun from River Yamuna Lot No.21/3, having production capacity of 6,00,000 TPA (ROM), in (Area- 68.364 Ha).

In reference to your online application SIA/UK/MIN/305323/2023 dated- 4th Oct, 2023 regarding above mentioned subject, it is to inform you that as per the provision under section -11 of EIA Notification, 2006, transferability of Environmental Clearance (EC) is permitted on the same terms and conditions under which the prior EC was initially granted and for the same validity period.

The Authority after taking due consideration of your request has permitted transfer of Environmental Clearance of the above mentioned project issued by MoEF&CC vide letter no- J-11015/140/2013-IA-II (M) dated- 7th Sep, 2016 to M/s Garhwal Mandal Vikas Nigam (GMVN) Limited to the applicant as he has secured the above mine lease from GMVN through E-Tender and has already signed MoU with M/s Garhwal Mandal Vikas Nigam (GMVN) Limited.

The validity of Environmental Clearance will be upto 30.06.2025 as is in the original EC. Hence, the transfer of the title of Environmental Clearance will be as mentioned below-

"The Environmental Clearance is hereby transferred from M/s Garhwal Mandal Vikas Nigam (GMVN) Limited, 74-1/1, Rajpur Road, Dehradun, Uttarakhand to Shri Vinod Negi s/o Shri N. S. Negi, House No. -96, Village/P.O.-Mayali, Tehsil & District-Rudraprayag, for the validity period of original EC and with same terms and conditions."

The other conditions of EC shall remain unchanged


(S.P. Subudhi)
Member, Secretary,
SEIAA, Uttarakhand

No. 136 JSEIAA dated- as above

Copy to following for information and necessary action:

1. APCCF, Regional office (Central) MoEFCC Govt of India, 25 Subhash Road, Dehradun.
2. Principal Secretary, Forests & Environment, Government of Uttarakhand, Dehradun.
3. District Magistrate, Dehradun.
4. Director, Industry, Geology and Mining Unit, Govt. of Uttarakhand.
5. Member Secretary, UKPCB, Dehradun.
6. Divisional Forest Officer, Dehradun.
7. M/s Garhwal Mandal Vikas Nigam (GMVN) Limited, 74-1/1, Rajpur Road, Dehradun.
8. Guard File.


(S.P. Subudhi)
Member, Secretary,
SEIAA, Uttarakhand

Attested Photo Copy

Km. UPMILA BHATIA
Advocate & NOTARY, Dehradun

